

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH : NEW DELHI

OA NO. 2835/99
New Delhi, this the 1st day of June, 2000

HON'BLE DR. A. VEDAVALLI, MEMBER (J)

In the matter of:

N.N.Jena,
Deputy Director (Administration),
All India Radio,
New Delhi. Applicant
(By Advocate: Sh. A.K.Bhardwaj proxy for
Sh. M.K.Bhardwaj)

Vs.

Union of India through

1. The Secretary,
Ministry of Information & Broadcasting,
Govt. of India,
New Delhi.
2. The Chief Executive Officer,
Prasar Bharti, Doordarshan Bhavan,
New Delhi.
3. The Director General
(E-In.C.)
All India Radio, Akashwani Bhawan,
New Delhi.
4. The Dy. Director (Admn.),
Prasar Bharti,
(Broadcasting Corporation of India)
Directorate General,
All India Radio (S-II Section).
5. The Director General (News)
News Services Division
AIR, New Delhi. Respondents
(By Advocate: Sh. N.S.Mehta)

By Dr. A.Vedavalli

ORDER (ORAL)

Learned proxy counsel appearing on behalf of applicant's counsel seeks permission to withdraw this OA in view of the order dated 23.5.2000 issued by the respondents and placed on record on 24.5.2000. Permission is granted. Accordingly, OA is dismissed as withdrawn.

A.Vedavalli

(DR. A. VEDAVALLI)
Member (J)

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